

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA**

**QUESTION NO 21.04.2010**

**ANSWERED ON**

**PENDING DEMAND FOR INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE .**

2796

Shri Prabhat Jha

Will the Minister of COALHOME AFFAIRS be pleased to state :-

(a) whether it is a fact that several demands regarding inclusion of new languages in Eighth Schedule of Constitution are pending;

(b) if so, the details thereof;

(c) whether Government is planning to include these languages in Eighth Schedule of Constitution;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and whether Government is planning to find a permanent solution in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a):Yes, Sir.

(b):At present there are demands for inclusion of 38 more languages in the Eighth Schedule to the Constitution of India. These are: (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shourseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

(c) to (e):A Committee was set up in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned departments of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.